(b) and (c). In view of the fact that the validity of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1969 (22 of 1969) was subjudice, no action could be taken under the corresponding provision in that Act.

GROUP HOUSING

- 129. SHRI BABUBHAI M. CHINAI: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOP MENT be be pleased *to* state:
- (a) whether it is a fact that new co-operative societies will be registered to allot land in Delhi on a "group housing' basis for the construction, collectively of flats in 2 or 3 storeyed buildings for members of the societies; and
- (b) if so, what are the details and how much time will it take to start registration?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B.S. MURTHY): (a) Yes, Sir; but such new societies will be allotted land after the needs of the existing societies, registered before April, 1961, have been met. The new societies will be required to build flats two or more storeys.

(b) The ownership of the land allotted to societies on this basis will vest in the societies and not in their individual members. The societies will be responsible for the improvement and maintenance of common grounds and services, etc. Interested societies can now apply to the Registrar, Cooperative Societies, Delhi Administration, for registration.

URBANISATION PROGRAMME OF D.D.A.

130. SHRI E.M. SANGAMA: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to stale:

(a) whether it is the policy of the Delhi Development Authority to prepare development plans for the urbanised villages in a serial order according to the dates of their urbanisation,

- (b) whether any other factor is also taken into consideration while giving preference to an urbanised village over others for the preparation and implementation of development plans;
- (c) whether Government propose to give preference to the development of urbanised villages instead of developing those areas first which were being utilised for agricultural purposes; and
- (d) the names of the villages urbanised since January, 1966 for which the development plans had already been prepared by the D.D.A.?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B.S. MURTHY): (a) to (d). There are 111 urban villages, i.e., villages which fall within the urbanisable limits by 1981, according to the Master Plan for Delhi. 54 of these villages are under the jurisdiction of the Delhi Development Authority. Since the 1st January, 1965, 39 of these villages have been urbanised and the work of providing basic amenities in them is in progress. A list of these 39 villages is attached. In the preparation of development preference is generally given to the villages which are in the immediate neighbourhood of areas under development.

LIST OF 39 VILLAGES

SI. Name of the Village No.

- 1 Naraina
- 2 Tatarpur
- 3 Nangal Raya
- 4 Asalatpur
- 5 Posangipur
- 6 Nangli Jalah.
- 7 Gazipur
- 8 Mauzpur
- 9 Jhilmila (Tahirpur)
- 10 Ghonda
- 11 Hasanpur
- 12 Karkar Duman
- 13 Mandavli Fazalpur
- 14 Shakarpur Khas

SI.	
No.	Name of the Village
15	Humayunpur
16	Kilokri
17	Budhela
18	Joga Bai
19	Hari Nagar Ashram
20	
21	Ghari Jharia Maria
22	Masjid Moth
23	Sarai Juliana
24	Masih Garh
25	Kalu Sarai
26	Begumpur
27	Sheikh Sarai
28	Dhirpur Barrier Street Street
29	Pipal Thala 317 100 100 217818
30	Bharola special transfer and the second
31	Rampura
32	Wazirpur
33	Katwaria Sarai
34	Tamur Nagar.
35	Kachhipur
36	Tekhand
37	Shahpur Jat
38	Munirka
39	Khizrabad

LEASE OF LAND TO CO-OPEPATTVE SOCIETY

- 131. SHRI E.M. SANGAMA: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:
- (a) the area of land allotted by the D.D.A. to each cooperative society and individual for agricultural purposes in and around Malviyanagar in New Delhi and the amount of lease money realised from each of them annually; and
- (b) the period for which these lands had been Ijased outjto these cooperative societies and individuals?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b). Indicated below are the areas given on temporary licence for cultivation purposes during the

crop year 1969-70, and the amount of licence fee collected;

Name of the vill	age	Area	Amount licence fee collected	
Bighas-Biswas				
1. Khirki 2. Begumpur 3. Hauz Rani 4. Sarai Shehji 5. Hamid Sarai 6. Kaju Sarai	:	1739 — 3 230 — 30 7 — 8 127 — 19 42 — 3	9,791 111 8,955	

No land was let out to any co-operative society.

LOANS TO COMPANIES BY FINANCIAL INSTI-TUTIONSj

- 132. SHRI R.P. KHAITAN: Will the PRIME MINISTER be pleased to state:
- (a) the total amount of loans granted by the various public financial institutions to the first ten companies mentioned in the Monopolies Commission Report during the last year with details thereof; and
- (b) the total amount of outstanding loans against them, the amount of loans recovered and the amount of loans written off during 1969 from these companies?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) and (b) Information is not readily available for the calendar year 1969. However, two statements (I and II) [See Appendix LXXI. Annexure Nos. 14 and 151 are attached showing details of loan assistance given by the Industrial Development Bank of India and the Industrial Finance Corporation of India during the year ended 31st March, 1969 and 30th June, 1969 respectively to the companies comprising the business groups/houses, as per Append-dix II to the Report of the Industrial Licensing Policy Inquiry Committee and listed at Si. Nos. 1 to 10 in the Monopolies Inquiry Commission Report.

No amounts are overdue or have been written off in respect of loans to these groups.

Information in respect of the period April, 1969 to December, 1969 so far as IDBI is concerned and in respect of the period July, 1969 to December, 1969 so far as IFC is concerned, will be obtained and placed on the Table of the House.